## CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

#### **ORDERS OF THE BENCH**

Date of Order: 23.01.2014

OA No. 486/2013 with MA No. 299/2013

Mr. Salim Khan, proxy counsel for

Mr. Tanveer Ahmed, counsel for applicant.

Mr. Mukesh Agarwal, counsel for respondents.

Heard learned counsel for the parties.

The O.A. and M.A. are disposed of by a separate order on the separate sheets for the reasons recorded therein.

(G. GEORGE PARACKEN)
JUDICIAL MEMBER

<u>Kumawat</u>

OA No. 486/2013

# CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 486/2013

**DATE OF ORDER**: 23.01.2014

### CORAM HON'BLE MR. G. GEORGE PARACKEN, JUDICIAL MEMBER

Satpal Yadav S/o Shri Ram Pal Yadav, aged about 33 years, R/o 25, Satya Nagar, C/o Banshi Dhar Yadav, Niwaru Via Jhotwara, Jaipur – 302012.

...Applicant

Mr. Salim Khan, proxy counsel for

Mr. Tanveer Ahmed, counsel for applicant.

#### **VERSUS**

The Union Public Service Commission, Dholpur House, Shahjahan Road, New Delhi through Under Secretary (SPC).

...Respondent

Mr. Mukesh Agarwal, counsel for respondent.

#### **ORDER**

Heard learned counsel for the parties.

2. This Original Application has been filed by the applicant seeking the following reliefs:

### "Reliefs

- (i) That this Original Application may kindly be accepted and allowed and the impugned order dated 21.02.2013 (Annex. A/1) and Condition 'H' inserted in the Interview Schedule (Ann. A/1A) to the extent of requiring applicant to furnish proof of having deposited the fee of Rs. 25/- at the time of interview on 01/07/2013, may kindly be quashed and set aside and the respondents be directed to accept fee amount of Rs. 25/- from the applicant afresh at the time of interview on 01/07/2013 and, thereafter, to allow him to appear in the interview on the said date.
- (ii) Any other order, direction or relief which this Hon'ble Tribunal deems fit and proper in the facts and circumstances of the present case, may kindly be passed in favour of the applicant.

1

J

2

- (iii) Costs of the Original Application may kindly be awarded in favour of the applicant."
- This case was considered yesterday. According to the 3. learned counsel for the parties, perusal of the interim order of this Tribunal dated 26.06.2013 in this OA, the applicant has already appeared in the examination / interview. The learned counsel for the respondents has also submitted that it is necessary to go into the merit of the case only if the applicant succeeded in the said examination/interview. has respondents were, therefore, directed to produce the result of the applicant in a sealed cover. Accordingly, the learned counsel for the respondents has produced the result of the applicant in sealed cover today and I have perused the same. Unfortunately, the result is not in favour of the applicant. When the applicant secured 121 marks out of 200 marks under the OBC category the last selected candidate has secured 126 marks out of 200 marks.
- 4. In view of the aforesaid position, this Original Application is dismissed. The result of the applicant has also been returned to the learned counsel for the respondents. There shall be no order as to costs.

(G. GEORGE PARACKEN)
JUDICIAL MEMBER

<u>kumawat</u>